## Access to basic sanitation facilities

2554. PROF. ANIL KUMAR SAHANI:

## SHRIMATI NAZNIN FARUQUE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether more than half of the rural population does not have access to basic sanitation facilities even after six decades of planned development;

(b) if so, the reasons therefor; and

(c) the steps taken to formulate new initiatives to improve the pace of implementation of Total Sanitation Campaign (TSC)?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) No Sir. The sanitation coverage in rural areas was 21.9% as per census 2001. With the implementation of TSC, the sanitation coverage in rural areas has increased to approximately 67.35% as of July 2010 as per the progress reported by the States through on line data monitoring system maintained by the Department.

(b) Does not arise.

(c) to accelerate the sanitation coverage in rural areas, the Information Education and Communication (IEC) and Human Resource Development (HRD), the key components to generate and meet demand for sanitation have been strengthened. In addition, regular reviews are held with the State Governments. State level workshops are held to give district officials more exposure to good practices and encouragement to increased involvement of Panchayati Raj Institutions in implementation of TSC.

## Relaxation on capital cost limit of Jalmani Programme

2555. SHRI NARENDRA BUDANIA:

DR. PRABHA THAKUR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to relax the capital cost limit of Jalmani programme; and
- (b) if so, the percentage of this relaxation and the outlined of the entire plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) No, Sir.

(b) Does not arise.

## Development of durable assets on SCs/STs land

2556. SHRI NANDI YELLAIAH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether implementation orders have been issued by the Ministry at the national level to put many non-Dalits to work, in developing durable assets on land owned by Scheduled Castes and Scheduled Tribes (SCs/STs);

- (b) if so, the details of such plans to be implemented at national level;
- (c) whether implementation of such plans has commenced; and
- (d) if so, which are the States where implementation of such plans has commenced?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) No, Sir. The Ministry has not issued any orders regarding working of non-Dalits in developing durable assets on land owned by Scheduled Castes and Scheduled Tribes.

Mahatma Gandhi NREGA is demand based. Adult members of every rural household, irrespective of their caste or status may apply for doing unskilled manual work under the Act subject to a ceiling of 100 days per household in a financial year. As per amendments made in para 1(iv) of Schedule-I of the Act, provision of irrigation facility, horticulture plantation and land development facilities are permissible on lands owned by households belonging to SC/ST/BPL/IAY and land reforms beneficiaries/small & marginal farmers. As per notification dated 18.6.2008 issued by the Ministry in this regard, conditions for taking up works on individual lands are as under:

(i) the individual land owner shall be a job card holder and also work in the project;